ITR-3

INDIAN INCOME TAX RETURN

[For Individuals/HUFs being partners in firms and not carrying out business or profession under any proprietorship]
(Please see rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

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Assessment Year

Par	t A-	GEN	I	GE	NERAL																							
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PERSONAL INFORMATION																			[Ιм	lale						Femal	le
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Ø	OR In response to notice																											
A TU	If revised, then enter Receipt No and Date of filing original													/														
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	1	Sala	ries	(6 of Sche		1														1								
Ī	2	Inco	me fi	rom house	e property	y (3c	of Sc	hedule	HP)) (ente	er nil	if los	ss)							2								_
Ī	3	Prof	its ar	nd gains f	rom busin	iess (or pr	ofessio	on (6	vi of S	Sched	lule B	3P) (e.	nter	nil if	loss)				3								
ÆΕ	4	Capi	tal g	ains																								
CO		a	Shor	rt term																								
LIN			i	Short-ter	m (u/s 111	1A) (enter	nil, if	loss)	(A5	of Sc	hedu	le CG	<i>i</i>)	4ai													
TOTAL INCOME			ii	Short-ter	m (others)	s) (A6	of S	chedul	le CG	<i>;</i>)				-	4aii													
TC					rt-term (4	4ai +	4aii)	(enter	nil į	f loss) (A4	of Sc	chedu	le 4	4aiii													
		b		CG)	5 of Schedi	lule ((G) (a	ontor n	il if l	loss)					4b													
			•		gains (4aii						loss)			40					4c								
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	5	Income from other sources		
		a from sources other than from owning race horses (3 of Schedule 5a		
		OS) (enter nil if loss)		
		b from owning race horses (4c of Schedule OS) (enter nil if loss) 5b		
		c Total (5a + 5b) (enter nil if 5c is a loss)	5c	
	6	Total (1+2+3+4c+5c)	6	
	7	Losses of current year set off against 6 (total of 2vii,3vii and 4vii of Schedule C	YLA) 7	
	8	Balance after set off current year losses (6-7) (also total of column 5 of Schedu	le CYLA) 8	
	9	Brought forward losses set off against 8 (2vii of Schedule BFLA)	9	
	10	Gross Total income (8-9)(also 3viii of Schedule BFLA)	10	
	11	Deductions under Chapter VI-A (o of Schedule VIA)	11	
	12		12	
	13	Net agricultural income/ any other income for rate purpose (4 of Schedule EI) 13	
	14		14	
			15	
	15	Losses of current year to be carried forward (xi of Schedule CFL)	15	
Part				
	1	Tax payable on total income		
		a Tax at normal rates 1a		
		b Tax at special rates (11 of Schedule SI)		
		c Tax Payable on Total Income (1a + 1b)	1c	
TY		Education cess, including secondary and higher education cess on 1c	2	
OMPUTATION OF TAX LIABILITY	3	Gross tax liability (1c+ 2)	3	
CIA	4	Tax relief		
AX.		a Section 89		
F.T.		b Section 90 4b		
0 Z		c Section 91 4c		
110		d Total (4a + 4b+4c)	4d	
ΤA	5	Net tax liability (3 – 4d)	5	
MPI	6	Interest payable		
[O		a For default in furnishing the return (section 234A) 6a		
		b For default in payment of advance tax (section 234B) 6b		
		c For deferment of advance tax (section 234C) 6c		
		d Total Interest Payable (6a+6b+6c)	6d	
	7	Aggregate liability (5 + 6d)	7	
	8	Taxes Paid		
		a Advance Tax (from Schedule-IT) 8a		
TAXES PAID		b TDS (total of column 7 of Schedule-TDS1 and column 7 8b		
ES F		of Schedule-TDS2)		
YYX		c Self Assessment Tax(from Schedule-IT) 8c		
I		d Total Taxes Paid (8a+8b+8c)	8d	
	9	Amount payable (Enter if 7 is greater than 8d, else enter 0)	9	
	10	Refund (If 8d is greater than 7)	10	
9	11	Enter your bank account number (mandatory in all cases)		
<u> </u>		Do you want your refund by □ cheque, or □ deposited directly into your b	ank account? (tick as app	licable 🗹)
REFUND		Give additional details of your bank account	then as app	
_		CR Code Type of Account (tick	as applicable 🗹) 🔲 S	Savings
		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		
		VERIFICATION		
ī		son/ daughter of	holding normana	ent account number
I,		SOIL daughter Of	, norumg permane	in account number

solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2011-2012.

Place Date Sign here →

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SALARIES		separ	ately b	elow)															\bot				_	_	
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91	3	Allo	wance	s not e	xemp	t (re	efer F	orm I	16 from	emp	loyer)							3							
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	5	Prof	its in l	ieu of	salary	y (re	fer F	orm 1	6 from	empi	loyer)							5							
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		(Tick) 🗹	if let o	out]			1	Name	of Ten	ant			PAN of Tenant (optional)									
			Annu	al letal	ole va	lue/	rent	recei	ved or	rece	ivable	(highe	r if l	et out for who	le of the	year	r, lowe	er .		ļ					
		if let out for part of the year)											" 1a	1											
									ot be r	ealiz	ed		1b												
				aid to		auth	ıoriti	ies		<u>V</u>			1c					_							
				(1b + 1)						7			1d					-							
			Balan 30%	ce (1a	– 1a)				4				1f					1e	<u> </u>						
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HOUSE PROPER						se p	rope	rty 1	(1e – 11	h)								1i	_						
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									ot be r	ealiz	ed		2b												
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		_		(2b + 2)									2d												
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PARTNER	Sl.	Name of the Firm	PAN of the firm	Percentage Share in the profit of the firm	Amount of share in the profit	Capital balance on 31 st March in the firm
	No.			or the min	i	ii
СН	1					
WHIC	2					
N	3					
	4					
FIRMS	5					
Ξ	6	Total	l .	L		

	Sl. No.	Firm PAN (From Schedule-IF)	Salary, bonus, commission or remuneration received from the firm	Interest received from the firm on the capital	Total ii + iii	Expenses in relation to iv	Net Income iv - v
			ii	iii	Iv	v	vi
-	1						
	2						
Ī	3						
	4						
	5				_		
Ī	6	Total					

hedule	CG			Capital Gains				
A	Shor	rt-ter	т сар	oital gain				
	1	Froi	n asse	ts in case of non-resident to which first prov	iso t	o section 48 is applicable	1	
	2	Froi	n asse	ts in the case of others				
		a	Full v	alue of consideration	2a	L X		
		b	Dedu	ction under section 48				
			i	Cost of acquisition	bi			
			ii	Cost of Improvement	bii			
			iii	Expenditure on transfer	biii			
			iv	Total (i + ii + iii)	biv			
				ce (2a – biv)	2c			
			94(8)	if any, to be ignored under section 94(7) or (enter positive values only)	2d			
		e	Dedu	ction under section 54B/54D	2e			
				-term capital gain (2c + 2d – 2e)			2f	
	3	Amo 54G		eemed to be short term capital gains under	sectio	ons 54B/54D/54EC/ 54ED/54G/	A3	
				t term capital gain (1 + 2f + A3)		A4		
				n capital gain under section 111A included i		A5		
			_	n capital gain other than referred to in section	1A (A4 – A5)	A6		
В		_		ital gain				
				se of non-resident to which first proviso to			1	
	2			e case of others where proviso under section	n 112	(1) not exercised		
		a	Full v	ralue of consideration	2a			
		b		ctions under section 48				
				Cost of acquisition after indexation	bi			
				Cost of improvement after indexation	bii			
				Expenditure on transfer	biii			
				Total (bi + bii +biii)	biv			
				ice (2a – biv)	2c			
		d	Dedu 54G/5	ction under sections 54/54B/54D/54EC/54F 54GA	2d			
				alance (2c – 2d)			2e	
	3	Asse	t in th	e case of others where proviso under section	n 112	(1) is exercised		
		a	Full v	ralue of consideration	3a			
		b		ctions under section 48				
				Cost of acquisition without indexation	bi			
			ii	Cost of improvement without indexation	bii			
			iii	Expenditure on transfer	biii	-		
			iv	Total (bi + bii +biii)	biv			

		c	Balance (3a – biv)	3c			
		d	Deduction under sections 54/54B/54D/54EC/54F	3d			
		e	Net balance (3c – 3d)		3e		
	4	Amo	ount deemed to be long term capital gains under so	ns 54/54B/54D/54EC/54ED/54F	B4		
	5	Tota	l long term capital gain (1 + 2e [(enter 2e as nil if l	oss)	+ 3e (enter 3e as nil if loss) + 4)]	B5	
С	Inco	me c	hargeable under the head "CAPITAL GAINS" (A	B5) (enter B5 as nil, if loss)	C		

	Date	Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)
1	Long- term where proviso under section 112(1) is exercised				
	(Without Indexation)-				
	Code in SI Schedule is 22, Tax Rate is 10%;				
	Enter only positive value from Item B3e of Schedule CG AFTER loss				
	adjustment under this category in Schedule CYLA and BFLA, if any.				
2	Long- term where proviso under section 112(1) is NOT				
	exercised (With Indexation)-				
	Code in SI Schedule is 21, Tax Rate is 20%;				
	Enter only positive value from Item (B5-B3e) of Schedule CG				
	AFTER loss adjustment under this category in Schedule CYLA and				
	BFLA, if any.				
3	Short-term under 111A-				
	Code in SI Schedule is 1A, Tax Rate is 15%;				
	Enter only positive value from Item A7 of Schedule CG AFTER loss			, i	
	adjustment under this category in Schedule CYLA and BFLA, if any.				
4	Short-term OTHERS-				
	Taxed at normal rates;				
	Enter only positive value from Item A8 of Schedule CG AFTER loss				
	adjustment under this category in Schedule CYLA and BFLA, if any.				

Schedi	ule (OS	Income from other sources		α		
	1	Inco	ome	4			
		a	Dividends, Gross	1a			
		b	Interest, Gross	1b			
		c	Rental income from machinery, plants, buildings,	1c			
		d	Others, Gross (excluding income from owning race horses)	1d			
		e	Total (1a + 1b + 1c + 1d)			1e	
\mathbf{E}		f	Deductions under section 57:-				
OTHER SOURCES			i Expenses / Deductions	fi			
00			ii Depreciation	fii			
RS			iii Total	fiii			
HE		g	Balance (1e – fiii)			1g	
01	2	Win	nings from lotteries, crossword puzzles, races, etc.			2	
	3	Inco	me from other sources (other than from owning race l	iorse	s) $(1g + 2)$ (enterly as nil, if loss)	3	
	4	Inco	me from owning and maintaining race horses				
		a	Receipts	4a			
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (4a – 4b)			4c	
			ome chargeable under the head "Income from other so take 4c loss figure to Schedule CYLA)	urces	" (3 + 4c) (enter 4c as nil if loss	5	
NOTE	•	P	lease include the income of the specified persons referred to in So	chedu	le SPI while computing the income unde	r this	head

Sch	edule (CYLA Details	of Income after set-	off of current years loss	es		
S	Sl.No	Head/ Source of Income		House property loss of the current year set off	Business Loss	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
ST NT			positive)	Total loss (3c of Schedule –HP)	Total loss (6vi of Schedule-BP)	Total loss (3 of Schedule-OS)	
/EAR			1	2	3	4	5=1-2-3-4
2 5		Loss to be adjusted ->					
ENI	i	Salaries					
URREN ADJI	ii	House property					
Ö	iii	Business or profession					
	iv	Short-term capital gain					

	v	Long term capital			
		gain			
	vi	Other sources (incl.			
		profit from owning			
		race horses but			
		excluding winnings			
		from lottery)			
	vii	Total loss set off			
					4
	viii	Loss remaining after set-off			
che	edule	BFLA Details of Income after Set of	f of Brought Forward L	osses of earlier years	

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)	Brought forward loss set off	Current year's income remaining after set off				
		1	2	3				
i	Salaries							
ii	House property							
iii	Business or profession							
iv	Short-term capital gain							
v	Long-term capital gain							
vi	Other sources (incl. profit from owning race horses but excluding winnings from lottery)							
vii	Total of brought forward loss	set off						
viii	Current year's income remain	ning after set off Total (i3 + ii3 + iii3 + iv3	+ v3+vi3)					

Sche	dule	e CFL	Details of Losses to be	carried forward							
	Sl. No.	Assessment		Date of Filing (DD/MM/YYYY)	House property loss	Business or profession	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)		
	i	2003-04									
7.0	ii	2004-05									
TOSS	iii	2005-06				9)					
OF I	iv	2006-07									
	v	2007-08		A							
FORWARD	vi	2008-09		X							
FOF	vii	2009-10)						
IRY	viii	2010-11									
CARRY	ix	Total of earl	ier year losses								
	X	Adjustment Schedule BF	of above losses in LA								
	xi	2011-12 (Cui	rrent year losses)								
	xii	Total loss Ca future years	arried Forward to								

Sched	ule V	'IA	Deductions under C	Deductions under Chapter VI-A (Section)												
	a	80C		i	80G											
DEDUCTIONS	b	80CCC		j	80GG											
	c	80CCD		k	80GGA											
	d	80CCF		1	80GGC											
	e	80D		m	80QQB											
TD	f	80DD		n	80RRB											
TOTAL	g	80DDB		0	80U											
	h	80E														
	p	Total dec	luctions (total of a to o)	р												

Schedule	SPI Income of specified	d persons(spouse, minor child etc) includable in income of the assessee														
Sl No	Name of person	PAN of person (optional)										Relationship	Nature of Income	Amount (Rs)		
1																
2																
3																

	SI Section ☑ Special rate Income Tax thereon SI Section ☑ Special																												
			☑			te	I		e							ո				I	ncom	ie		T	ax the				
	No	code		(%	0)			i				ii		No	code		r	ate (%	0)		i				ii				
Ħ	1	1A		1:	5									6															
RAT	2	22		1	0									7															
SPECIAL RATE	3	21		2	0									8															
ECI	4	5BB		3(9															
SP		ЭББ		3																									
	5													10															
	11																			Tota	l (1ii	to 10	ii)						
Sche	dule	EI		Det	ails	of E	xemp	t Inc	ome	(Inc	ome not	to be	inclu	ıded i	n Total	Incon	ne)												
	1																1												
ME	2																2												
CO	3	Long-term capital gains on which Securities Transaction Tax is paid 3																											
I IN	4	Net Agr	icult	ure in	con	ne /a	ny otł	er ir	ıcom	e for	rate pu	rpose	,							4									
MP	5	Share in the profit of firm/AOP etc. 5																											
EXEMPT INCOME	6	Others														6													
7 Total (1+2+3+4+5+6)																			7										
Sche	Details of Advance Tax and Self Assessment Tax Payments of Income-tax SI BSR Code Date of Deposit (DD/MM/YYYY) Serial Number of Challan Amount (Rs)																												
	Sl No		В	SR Co	ode		Date of Deposit (DD/MM/YYYY) Serial Number of Challan													Amount (Rs)									
$\mathbf{T}\mathbf{S}$	i																												
ŒN	ii																												
4YIV	iii																												
TAX PAYMENTS	iv																												
TA	v																												
	NO'	TE >	Ent	er the 1	otal	s of A	dvanc	e tax o	and S	elf As.	sessment	ax in	Sl No.	9a &	9c of Pa	tB-T	ΤΙ					<u> </u>	<u> </u>			<u> </u>	<u> </u>		
										- 5																			
Sche	dule	TDS1		Deta	ails	of T	ax De				rce fron									yer(s))]								
	Sl No	Tax D		tion Α ΓΑΝ) (Nai	me of	the F	mployer	A	I	ncome	chargea	ole un	der	Salar	ies			Tot	tal tax	dedu	cted				
ΙRΥ	110	Num	Emp	loyer	or tr		XY																						
TDS ON SALA	(1)		(2)			(3)									4)				(5)									
SNO	i																												
DS (1																			
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